

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 6/81
HELD ON 14.06.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 06/81 dated 14.06.2016 of Norms Committee-II for the year 2016-17 was held on 14.06.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, Industrial Adviser	DHI
2.	Shri S.K. Jain, D.O.	DIPP
3.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MOS
4.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
5.	Shri Baljit Singh, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 06/81 dated 14.06.2016 are confirmed by the members.


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Directorate General of Foreign Trade
दार्जिलिंग


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 26.07.2016
	Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

2	Case No.:36/6/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:6/81-ALC2/2016 14.06.2016	Closed
	HQ File :01/81/050/00102/AM17/	RLA File :29/24/040/00003/AM12/	Lic.No/Date:2910015775 13.12.2011	
	Decision : NC observed that RA, Moradabad vide letter No.29/24/40/3/AM12//232 dated 14.06.2016 has stated that the subject AA has been issued to the company on net to net basis with accountability condition. Based on the RA's information, NC decided to close the case. RA may take suitable consequential action accordingly.			

3	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date: 26.07.2016
	Decision : NC observed that MSME deficiency letter sent to firm on 26.02.2016 followed with reminder dated 13.06.2016. NC decided to wait reply of the firm and defer the case. The case stands deferred to 26.07.2016.			

4	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 26.07.2016
	Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

5	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410040236	Defer Date:

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:01/81/050/00314/AM15/	:34/24/040/00058/AM15/	10.06.2014	26.07.2016
Decision : NC observed that case has been referred to Mines for comments. NC decided to await their comments to firm and defer the case. The case stands deferred to 26.07.2016.			

Case No.: 32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 26.07.2016
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

Case No.: 18/22/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00455/AM16/	RLA File :07/21/040/00359/AM15/	Lic.No/Date:0710106187 25.07.2014	Defer Date: 26.07.2016
Decision : NC observed that DeitY deficiency letter sent to firm on 31.03.2016 followed with reminder dated 13.06.2016. NC decided to wait reply of the firm and defer the case. The case stands deferred to 26.07.2016.			

Case No.: 25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 26.07.2016
Decision : NC observed that reply of the firm has been referred to MNRE for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

Case No.: 7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	Defer Date: 26.07.2016
Decision : NC observed in its earlier meeting decided to send the case to MSME(Chemical Division) for comments, however, in the meantime comments of C&PC were received vide their letter No. 46011/211/2005-PC(Pt.II) dated 23.05.2016. NC found that comments received are not satisfactory for ratification of norms for the above AA and decided that case needs further examination and details.			


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The case stands Deferred to 26.07.2016.

10	Case No.: 21/1/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date: 26.07.2016
	Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

11	Case No.: 23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

12	Case No.: 16/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date: 26.07.2016
	Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

13	Case No.: 6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 26.07.2016
	Decision : NC observed that deficiency letter sent by DeitY on 31.03.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 26.07.2016.			

14	Case No.: 54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
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HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date: 26.07.2016
Decision : NC observed in its earlier meeting decided to send the case to MSME(Chemical Division) for comments, however, in the meantime comments of C&PC were received vide their letter No. 46011/211/2005-PC(Pt.II) dated 23.05.2016. NC found that comments received are not satisfactory for ratification of norms for the above AA and decided that case needs further examination and details.			
The case stands Deferred to 26.07.2016.			

Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to MNRE for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to MNRE for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 26.07.2016
Decision : NC observed that Firm has replied to C&PC deficiency letter on 24.05.2016. NC decided to awaits comments of C&PC and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:9/13/81-ALC2/2015	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date: 26.07.2016
Decision : NC decided to send a deficiency letter to firm as per MSME email dated			

BSJ

10.06.2016 seeking clarification on following points:

1. Per unit weight of export product. If there are 2-3 different types then per unit weight of each type to be mentioned.
2. Gross weight of each item required and net weight of that item in export product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

The case stands Deferred to 26.07.2016.

Case No.:22/16/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00297/AM16/	RLA File :34/24/040/00110/AM16/	Lic.No/Date:3410041368 10.07.2015	Defer Date: 26.07.2016
Decision :NC decided to send a deficiency letter to company as reply submitted by the firm vide their letter dated 02.05.2016 is not complete and company is requested to submit the following information as per written comments DIPP vide their UO No. 12/49/2016-TSW/19 dated 14.06.2016 as under :			

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
2. Detailed calculations/basis for the quantities of import items at Sl. No. 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export product and wastages claimed at each stage of manufacture.
3. Size of one roll for import items at Sl. No. 8 & 10.

The case stands deferred to 26.07.2016.

Case No.:29/22/81-ALC2/2015	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00466/AM16/	RLA File :05/23/040/00126/AM16/	Lic.No/Date:0510395001 20.07.2015	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:19/22/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
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HQ File :01/81/050/00456/AM16/	RLA File :04/24/040/00105/AM16/	Lic.No/Date:0410160831 23.07.2015	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. However, DIPP representative present in the meeting informed that application not received. NC decided to forward the copy of the application to DIPP comments and defer the case. The case stands Deferred to 26.07.2016.			

Case No.:16/16/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00291/AM16/	RLA File :22/24/040/00025/AM16/	Lic.No/Date:2210015272 28.07.2015	Defer Date: 26.07.2016
Decision : NC observed that DHI deficiency letter dated 18.04.2016 has been sent to firm and reply is awaited. NC decided to defer the case. The case stands deferred to 26.07.2016.			

Case No.:27/22/81-ALC2/2015	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00464/AM16/	RLA File :04/24/040/00114/AM16/	Lic.No/Date:0410160874 05.08.2015	Defer Date: 26.07.2016
Decision : Referring the decision of previous NC meeting dated 03.05.2016, it was decided that old cases pending with C&PC will be dealt by C&PC itself. Hence, the comments in this case are to be furnished by C&PC. NC decided that C&PC may be reminded for comments and defer the case. The case stands deferred to 26.07.2016.			

Case No.:19/16/81-ALC2/2015	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
HQ File :01/81/050/00294/AM16/	RLA File :05/23/040/00609/AM15/	Lic.No/Date:0510395223 06.08.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016-TSW/24 dated 14.06.2016 as under:			
24 - Word "Un-armd" may be deleted from the description of export items from Sl. No.1 to 15. - Quantity of import item at Sl.No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 15. - Quantity of import item at Sl. No.2 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 13 to 15. - Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 15.			


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5. Quantity of import item at Sl. No.4 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 15.

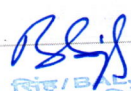
RA may take suitable consequential action accordingly.

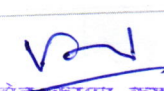
Case No.:2/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date:0310798012 07.08.2015	Defer Date: 26.07.2016
25 Decision : NC observed that case has been deferred twice as firm had sought extension of time for completion of import export obligation. NC decided to defer the case reiterating the earlier decision.			
The case stands deferred to 26.07.2016.			

Case No.:4/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00279/AM16/	RLA File :03/95/040/00048/AM16/	Lic.No/Date:0310798004 07.08.2015	Defer Date: 26.07.2016
26 Decision : NC observed that case has been deferred twice as firm had sought extension of time for completion of import export obligation. NC decided to defer the case reiterating the earlier decision.			
The case stands deferred to 26.07.2016.			

Case No.:5/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00280/AM16/	RLA File :03/95/040/00152/AM16/	Lic.No/Date:0310798003 07.08.2015	Defer Date: 26.07.2016
27 Decision : NC observed that case has been deferred twice as firm had sought extension of time for completion of import export obligation. NC decided to defer the case reiterating the earlier decision.			
The case stands deferred to 26.07.2016.			

Case No.:7/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00282/AM16/	RLA File :03/95/040/00215/AM16/	Lic.No/Date:0310798005 07.08.2015	Defer Date: 26.07.2016
28 Decision : NC observed that case has been deferred twice as firm had sought extension of time for completion of import export obligation. NC decided to defer the case reiterating the earlier decision.			


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The case stands deferred to 26.07.2016.

Case No.:24/22/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00461/AM16/	RLA File :34/24/040/00138/AM16/	Lic.No/Date:3410041438 07.08.2015	Defer Date: 26.07.2016
29 Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:23/22/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00460/AM16/	RLA File :34/21/040/00225/AM16/	Lic.No/Date:3410041452 12.08.2015	Defer Date: 26.07.2016
30 Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:17/22/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00454/AM16/	RLA File :34/24/040/00137/AM16/	Lic.No/Date:3410041462 17.08.2015	Defer Date: 26.07.2016
31 Decision : NC observed that DIPP deficiency letter sent to company on 22.03.2016 followed with reminder dated 13.06.2016. NC decided wait for the reply of the company and defer the case.			
The case stands deferred to 26.07.2016.			

Case No.:34/16/81-ALC2/2015	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	Defer Date: 26.07.2016
32 Decision : NC observed that case has been referred to DIPP for comments. However, DIPP representative present in the meeting informed that application not received. NC decided to forward the copy of the application to DIPP for comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:3/16/81-ALC2/2015	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
33			

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HQ File :01/81/050/00278/AM16/	RLA File :03/95/040/00319/AM16/	Lic.No/Date:0310798367 21.08.2015
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide their UO No. 3(44)/16-TSW(B) dated 17.05.2016 (copy enclosed).		
RA may take suitable consequential action accordingly.		

Case No.:26/22/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00463/AM16/	RLA File :05/23/040/00207/AM16/	Lic.No/Date:0510395407 24.08.2015	Defer Date: 26.07.2016
34	Decision : NC observed that DIPP deficiency letter sent to company on 26.04.2016 followed with reminder dated 13.06.2016. Firm has requested for the copy of the deficiency letter dated 09.02.2016. NC decided forward the D/L to firm and defer the case.		
The case stands deferred to 26.07.2016.			

Case No.:16/22/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00453/AM16/	RLA File :03/95/040/01099/AM15/	Lic.No/Date:0310798522 27.08.2015	Defer Date: 26.07.2016
35	Decision : NC observed that DIPP deficiency letter sent to company on 09.02.2016 followed with reminder dated 26.04.2016. Firm has requested for the copy of the deficiency letter dated 09.02.2016. NC decided forward the D/L to firm and defer the case.		
The case stands deferred to 26.07.2016.			

Case No.: 36/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
HQ File :01/81/050/00311/AM16/	RLA File :03/95/040/00437/AM16/	Lic.No/Date:0310798899 15.09.2015	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016- TSW/36 dated 14.06.2016 as under:

- Following words may be suffixed with the description of export product:

“1C x 1.5 Sq. mm- Quantity 2200 Kms. (45760 Kgs.),
 1C x 2.5 Sq. mm- Quantity 5100 Kms. (164220 Kgs.),
 1C x 4 Sq. mm- Quantity 3200 Kms. (149120 Kgs.),
 1C x 6 Sq. mm- Quantity 3500 Kms. (232050 Kgs.),
 1C x 10 Sq. mm- Quantity 400 Kms. (44120 Kgs.) &
 1C x 16 Sq. mm- Quantity 200 Kms. (32580 Kgs.)”
- Voltage rating of “1100 Volts” may be specified with the export items.
- Quantity of import item at Sl. No. 1 may be allowed as 481265 Kgs. as 1.01 Kgs./Kg.

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4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 190627.5 Kgs. and 10290 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Case No.:38/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
HQ File :01/81/050/00313/AM16/	RLA File :03/95/040/00438/AM16/	Lic.No/Date:0310798900 15.09.2015	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016-TSW/37 dated 14.06.2016 as under:

1. Following words may be suffixed with the description of export product:

“1C x 1.5 Sq. mm- Quantity 624.5 Kms. (13177 Kgs.),
1C x 2.5 Sq. mm- Quantity 2300 Kms. (74980 Kgs.),
1C x 4 Sq. mm- Quantity 950 Kms. (44745 Kgs.),
1C x 6 Sq. mm- Quantity 120 Kms. (8040 Kgs.),
1C x 10 Sq. mm- Quantity 75 Kms. (8362 Kgs.) &
1C x 16 Sq. mm- Quantity 30 Kms. (4923 Kgs.)”

2. Voltage rating of “1100 Volts” may be specified with the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 105099 Kgs. as 1.01 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 50000 Kgs. and 2677.29 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

38	Case No.:4/22/81-ALC2/2015	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00441/AM16/	RLA File :07/24/040/00202/AM16/	Lic.No/Date:0710108756 21.09.2015	Defer Date: 26.07.2016

Decision : NC observed that firm has forwarded the copy of the license and reply of the deficiency is not complete. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 26.07.2016.

39	Case No.:37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 26.07.2016

	31.03.2015	26.07.2016
Decision : NC observed that deficiency letter of MSME was sent to company on 10.02.2016 followed with reminder dated 13.06.2016. NC decided to defer the case.		

The case stands deferred to 26.07.2016.

40	Case No.:1/19/81-ALC2/2015	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00359/AM16/	RLA File :04/24/040/00157/AM16/	Lic.No/Date:0410161073 07.10.2015	Defer Date: 26.07.2016
Decision :NC observed that reply of the firm received and same is being sent to DIPP for comments. NC decided to defer the case. The case stands deferred to 26.07.2016.				

41	Case No.:1/16/81-ALC2/2015	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date: 26.07.2016
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.				

42	Case No.:1/22/81-ALC2/2015	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
	HQ File :01/81/050/00438/AM16/	RLA File :11/24/040/00005/AM16/	Lic.No/Date:1110028166 08.10.2015	
Decision : NC decided to ratify the norms as per DHI comments vide their UO No. TSWB:3/42/2016 dated 14.06.2016. RA may take suitable consequential action accordingly.				

43	Case No.:21/19/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Rejected
	HQ File :01/81/050/00379/AM16/	RLA File :03/95/040/00467/AM16/	Lic.No/Date:0310799369 13.10.2015	
Decision : NC noted that DIPP Deficiency letter was issued to the company on 26.02.2016 followed by reminder dated 26.04.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

44	Case No.:26/19/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Rejected
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HQ File :01/81/050/00384/AM16/	RLA File :03/95/040/00413/AM16/	Lic.No/Date:0310799368 13.10.2015	
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Decision : NC noted that DIPP Deficiency letter was issued to the company on 26.02.2016 followed by reminder dated 26.04.2016. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 32/19/81-ALC2/2015	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
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HQ File :01/81/050/00390/AM16/	RLA File :05/23/040/00301/AM16/	Lic.No/Date:0510395912 14.10.2015	
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Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016-TW/45 dated 14.06.2016 as under:

- Quantities of export items from Sl. No. 1 to 22 may also be specified as under in addition to their weights.

Sl. No.	Quantity (KMS)	Sl. No.	Quantity (KMS)	Sl. No.	Quantity (KMS)	Sl. No.	Quantity (KMS)
1	13.96	7	31.99	13	38.99	19	2.15
2	7	8	1.1	14	12.8	20	2.45
3	1.4	9	0.15	15	53.5	21	2.5
4	29.01	10	0.15	16	12.4	22	4.55
5	1.4	11	1.25	17	3.5		
6	40	12	9.31	18	2.65		

- Quantity of import item at Sl.No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 22.
- Quantity of import item at Sl. No. 2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 22.
- Quantity of import item at Sl. No. 3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 22.
- Quantity of import item at Sl. No. 4 i.e. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No. 1 to 22.
- Quantity of import item at Sl. No. 5 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export product from Sl. No. 13.

RA may take suitable consequential action accordingly.

Case No.: 2/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00360/AM16/	RLA File :09/24/040/00421/AM16/	Lic.No/Date:0910062760 21.10.2015	Defer Date: 26.07.2016

Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.


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The case stands Deferred to 26.07.2016.

47	Case No.:4/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00362/AM16/	RLA File :09/24/040/00422/AM16/	Lic.No/Date:0910062759 21.10.2015	Defer Date: 26.07.2016
	Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

48	Case No.:35/19/81-ALC2/2015	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00393/AM16/	RLA File :56/24/040/00032/AM16/	Lic.No/Date:5610004726 23.10.2015	Defer Date: 26.07.2016
	Decision : NC observed that reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

49	Case No.:29/19/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:6/81- ALC2/2016 14.06.2016	Approved
	HQ File :01/81/050/00387/AM16/	RLA File :03/94/040/00566/AM16/	Lic.No/Date:0310799699 27.10.2015	
	Decision : NC decided to ratify the norms for the above AA as per MoS comments vide their UO No.2(26)/2015-TD dated 13.06.2016 (copy enclosed). RA may take suitable consequential action accordingly.			

50	Case No.:6/22/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00443/AM16/	RLA File :10/24/040/00064/AM16/	Lic.No/Date:1010059305 30.10.2015	Defer Date: 26.07.2016
	Decision : NC observed that DeitY deficiency letter dated 31.03.2016 sent to firm followed with reminder dated 13.06.2016. NC decided to wait for the reply of the company and defer the case. The case stands deferred to 26.07.2016.			

51	Case No.:3/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION &	Meet No/Date:6/81- ALC2/2016	Status: Deferred
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बलजीत सिंह/BALJIT SINGH
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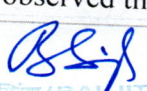
	DISTRIBUTION SYSTEMS	14.06.2016	
HQ File :01/81/050/00361/AM16/	RLA File :09/24/040/00463/AM16/	Lic.No/Date:0910062830 03.11.2015	Defer Date: 26.07.2016
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:5/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00363/AM16/	RLA File :09/24/040/00462/AM16/	Lic.No/Date:0910062829 03.11.2015	Defer Date: 26.07.2016
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

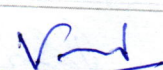
Case No.:7/22/81-ALC2/2015	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:6/81- ALC2/2016 14.06.2016	Rejected
HQ File :01/81/050/00444/AM16/	RLA File :03/95/040/00527/AM16/	Lic.No/Date:0310800059 05.11.2015	
Decision : NC noted that MoS Deficiency letter was issued to the company on 18.02.2016 followed by reminder dated 26.04.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:38/22/81-ALC2/2015	Party Name:BILCARE LIMITED	Meet No/Date:6/81- ALC2/2016 14.06.2016	Approved
HQ File :01/81/050/00475/AM16/	RLA File :31/83/040/00098/AM16/	Lic.No/Date:3110065766 24.11.2015	
Decision : NC decided to ratify the norms for the above AA as per C&PC comments vide their OM No. 46011/43/2014-PC-II dated 05.05.2016 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:6/81- ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DoT for comments. NC decided to wait			


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 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

15


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

for their comments and defer the case.

The case stands Deferred to 26.07.2016.

Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date: 26.07.2016
56 Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:30/6/81-ALC2/2016	Party Name:K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
HQ File :01/81/050/00096/AM17/	RLA File :50/24/040/00005/AM16/	Lic.No/Date:5010002256 15.12.2015	Defer Date: 26.07.2016
57 Decision : NC observed that case has been referred to DIPP on 14.06.2016. NC decided to wait for the comments and defer the case.			
The case stands deferred to 26.07.2016.			

Case No.:5/22/81-ALC2/2015	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00442/AM16/	RLA File :52/24/040/00066/AM16/	Lic.No/Date:5210041712 15.12.2015	Defer Date: 26.07.2016
58 Decision : NC observed that deficiency letter of DIPP was sent to firm. NC decided to send a reminder to firm and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:13/22/81-ALC2/2015	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00450/AM16/	RLA File :07/24/040/00322/AM16/	Lic.No/Date:0710109189 22.12.2015	Defer Date: 26.07.2016
59 Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:29/6/81-ALC2/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
60			

BALJIT SINGH
Deputy Director General of Foreign Trade
Directorate of Foreign Trade
Ministry of Commerce
Government of India
Udyog

VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate of Foreign Trade
Ministry of Commerce
Government of India
Udyog

HQ File :01/81/050/00095/AM17/	RLA File :03/95/040/00709/AM16/	Lic.No/Date:0310801720 12.01.2016	Defer Date: 26.07.2016
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Decision :NC decided to send a deficiency letter to company as per DIPP UO No.12/49/2016-TW/60 dated 14.06.2016 as under:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

The case stands Deferred to 26.07.2016.

Case No.: 14/22/81-ALC2/2015	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 6/81-ALC2/2016 14.06.2016	Status: Deferred
HQ File :01/81/050/00451/AM16/	RLA File :07/24/040/00334/AM16/	Lic.No/Date:0710109260 13.01.2016	Defer Date: 26.07.2016

Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands Deferred to 26.07.2016.

Case No.: 3/6/81-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 6/81-ALC2/2016 14.06.2016	Status:: Deferred
HQ File :01/81/050/00069/AM17/	RLA File :03/94/040/00825/AM16/	Lic.No/Date:0310801817 15.01.2016	Defer Date: 26.07.2016

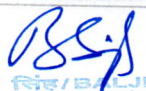
Decision : NC observed that case has been referred to DIPP for comments. Representative present in the meeting informed that application not received. NC decided to forward the application to DIPP for comments and defer the case.

The case stands Deferred to 26.07.2016.

Case No.: 18/6/81-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 6/81-ALC2/2016 14.06.2016	Status:: Deferred
HQ File :01/81/050/00084/AM17/	RLA File :03/95/040/00655/AM16/	Lic.No/Date:0310801932 20.01.2016	Defer Date: 26.07.2016

Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands Deferred to 26.07.2016.

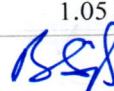

बलजीत सिंह/B. LJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

64	Case No.:19/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
	HQ File :01/81/050/00085/AM17/	RLA File :03/95/040/00474/AM16/	Lic.No/Date:0310801984 22.01.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016-TW/64 dated 14.06.2016 as under:				
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 3 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3. 3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3. 4. Quantity of import item at Sl .No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3. 5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3. 6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 3.				
RA may take suitable consequential action accordingly.				

65	Case No.:20/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00086/AM17/	RLA File :03/95/040/00729/AM16/	Lic.No/Date:0310801971 22.01.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands Deferred to 26.07.2016.				

66	Case No.:21/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
	HQ File :01/81/050/00087/AM17/	RLA File :03/95/040/00716/AM16/	Lic.No/Date:0310801967 22.01.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016-TW/66 dated 14.06.2016 as under:				
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 to 4. 4. Quantity of import item at Sl. No. 3 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export items at Sl. No. 2				


 RAJAT SINGH
 Director, Dept. of Foreign Trade
 Ministry of Commerce
 Govt. of India
 Udyog Bhawan, New Delhi


 VINOD KUMAR KASHYAP
 Director, Foreign Trade Development Officer
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 Govt. of India
 Udyog Bhawan, New Delhi

5. Quantity of import item at Sl.No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
7. Quantity of import item at Sl.No.6 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2.
8. Quantity of import item at Sl. No. 7 i.e. HDPE Compound may be allowed as 1.05 Kgs./Kg. content in the Export items at Sl. No. 1.

RA may take suitable consequential action accordingly.

Case No.:22/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
HQ File :01/81/050/00088/AM17/	RLA File :03/95/040/00510/AM16/	Lic.No/Date:0310801969 22.01.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016-TW/67 dated 14.06.2016 as under:			
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 & 2 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 2. 4. Quantity of import item at Sl.No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2. 5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2. 6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 1.			
RA may take suitable consequential action accordingly.			

Case No.:23/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
HQ File :01/81/050/00089/AM17/	RLA File :03/95/040/00466/AM16/	Lic.No/Date:0310801982 22.01.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Case No.:28/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
HQ File	RLA File	Lic.No/Date:0310801985	Defer Date:

बलजीत सिंह/BALJIT SINGH
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Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

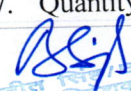
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
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भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00094/AM17/	:03/95/040/00495/AM16/	22.01.2016	26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

70	Case No.: 26/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00092/AM17/	RLA File :03/95/040/00576/AM16/	Lic.No/Date:0310802041 27.01.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
	The case stands Deferred to 26.07.2016.			

71	Case No.: 27/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00093/AM17/	RLA File :03/95/040/00589/AM16/	Lic.No/Date:0310802042 27.01.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
	The case stands Deferred to 26.07.2016.			

72	Case No.: 13/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
	HQ File :01/81/050/00079/AM17/	RLA File :03/95/040/00685/AM16/	Lic.No/Date:0310802109 29.01.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/49/2016-TSW/72 dated 14.06.2016 as under:			
	- Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as per enclosed Annexure. - Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 &3. - Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 4 & 5. - Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 5. - Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5. - Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5. - Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02			


 राजजीव सिंह RAJAT SINGH
 उप महा निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
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 विनोद कुमार कश्यप
 VINOOD KUMAR KASHYAP
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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
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 Udyog Bhawan, New Delhi

Kgs./Kg. content in the export items at Sl. No. 1 & 2.

RA may take suitable consequential action accordingly.

73	Case No.: 14/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00080/AM17/	RLA File :03/95/040/00534/AM16/	Lic.No/Date:0310802108 29.01.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

74	Case No.: 15/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00081/AM17/	RLA File :03/95/040/00794/AM16/	Lic.No/Date:0310802110 29.01.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

75	Case No.: 17/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00083/AM17/	RLA File :03/95/040/00835/AM16/	Lic.No/Date:0310802367 09.02.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

76	Case No.: 16/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00082/AM17/	RLA File :03/95/040/00871/AM16/	Lic.No/Date:0310802548 12.02.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

77	Case No.: 2/3/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE	Meet No/Date:6/81-ALC2/2016	Status: Deferred
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B.S.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
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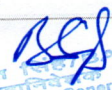
	MATERIALS PVT LTD	14.06.2016	
HQ File :01/81/050/00033/AM17/	RLA File :07/24/040/00332/AM16/	Lic.No/Date:0710109404 16.02.2016	Defer Date: 26.07.2016
Decision : NC observed that hard copy of the application is not received inspite of reminder. NC again decided to remind RA concerned to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 27.06.2016.			

	Case No.:1/25/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00543/AM16/	RLA File :34/24/040/00288/AM16/	Lic.No/Date:3410041929 29.02.2016	Defer Date: 26.07.2016
78	Decision : NC observed that hard copy of the application not received. NC again decided to concerned RA to provide the hard copy of the application alongwith documents for examination of the case. The case stands deferred to 27.06.2016.			

	Case No.:7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 26.07.2016
79	Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

	Case No.:2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 26.07.2016
80	Decision : NC observed that hard copy of the application not received. NC again decided to concerned RA to provide the hard copy of the application alongwith documents for examination of the case. The case stands deferred to 27.06.2016.			

	Case No.:9/6/81-ALC2/2016	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:6/81-ALC2/2016 14.06.2016	Approved
81	HQ File	RLA File	Lic.No/Date:0310802948	


ALJIT SINGH
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 भारत सरकार / Govt. of India
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 Udyog Bhawan, New Delhi


VINOD KUMAR KASHYAP
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 Udyog Bhawan, New Delhi

:01/81/050/00075/AM17/	:03/94/040/00975/AM16/	01.03.2016
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Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per their Advance Authorization No. 0310796420 dated 04.06.2015 ratified in meeting No.25/81 dated 22/03/2016 as per DIPP comments vide their UO No. 12/49/2016-T/W-81 dated 14.06.2016 as under:

1. Quantity of import item may be allowed as 1.439 Kgs./Kg. content in export items as claimed by the firm.

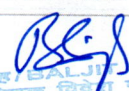
RA may take suitable consequential action accordingly.

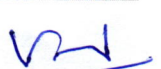
82	Case No.:33/6/81-ALC2/2016	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00099/AM17/	RLA File :03/95/040/00922/AM16/	Lic.No/Date:0310803004 03.03.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.				

83	Case No.:6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.				

84	Case No.:5/6/81-ALC2/2016	Party Name:BIL ENERGY SYSTEMS LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00071/AM17/	RLA File :03/94/040/00992/AM16/	Lic.No/Date:0310803156 08.03.2016	Defer Date: 26.07.2016
Decision : NC observed that case referred to DIPP for comments relates to MoS. NC decided to forward the same to MoS comments and defer the case. The case stands Deferred to 26.07.2016.				

85	Case No.:24/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00090/AM17/	RLA File :03/95/040/00957/AM16/	Lic.No/Date:0310803158 08.03.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to				


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 Deputy Director General of Foreign Trade
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 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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wait for their comments and defer the case.

The case stands Deferred to 26.07.2016.

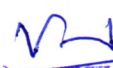
86	Case No.: 25/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00091/AM17/	RLA File :03/95/040/00968/AM16/	Lic.No/Date:0310803238 11.03.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

87	Case No.: 2/6/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00068/AM17/	RLA File :03/94/040/01003/AM16/	Lic.No/Date:0310803293 14.03.2016	Defer Date: 26.07.2016
	Decision : NC decided to send a deficiency letter to company as per DIPP UO No. 12/49/2016-T/W-/87 dated 14.06.2016 as under: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 26.07.2016.			

88	Case No.: 4/6/81-ALC2/2016	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00070/AM17/	RLA File :03/94/040/00988/AM16/	Lic.No/Date:0310803371 16.03.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

89	Case No.: 12/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00078/AM17/	RLA File :03/95/040/00978/AM16/	Lic.No/Date:0310803418 17.03.2016	Defer Date: 26.07.2016


RAJAT SINGH
 Deputy Director General of Foreign Trade
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi


VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi

Decision : NC observed that case has been referred to DIPP for comments. However, DIPP representative present in the meeting informed that application not received. NC decided to forward the copy of the application to DIPP comments and defer the case.

The case stands Deferred to 26.07.2016.

90	Case No.:1/6/81-ALC2/2016	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00067/AM17/	RLA File :03/94/040/01028/AM16/	Lic.No/Date:0310803436 18.03.2016	Defer Date: 26.07.2016
Decision : NC decided to send a deficiency letter to firm as per written comments DIPP vide their UO No. 12/49/2016-TSW/90 dated 14.06.2016 as under : 1. Quantity of Wire Mesh Box(export item) in Nos. also in addition to its weight. 2. Size of Wire Mesh Box(export item). 3. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format. The case stands deferred to 26.07.2016.				

91	Case No.:8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.				

92	Case No.:10/6/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00076/AM17/	RLA File :03/94/040/01111/AM16/	Lic.No/Date:0310803712 01.04.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.				

93	Case No.:11/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00077/AM17/	RLA File :03/95/040/00003/AM17/	Lic.No/Date:0310803854 07.04.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DIPP for comments. However, DIPP				


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 Udyog Bhawan, New Delhi

representative present in the meeting informed that application not received. NC decided to forward the copy of the application to DIPP comments and defer the case.

The case stands Deferred to 26.07.2016.

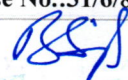
94	Case No.: 1/3/81-ALC2/2016	Party Name: MAHENDRA INDUSTRIES	Meet No/Date: 6/81-ALC2/2016 14.06.2016	Status: Deferred
	HQ File :01/81/050/00032/AM17/	RLA File :07/24/040/00013/AM17/	Lic.No/Date: 0710109649 13.04.2016	Defer Date: 26.07.2016
	Decision : NC observed that copy of the application not received. NC decided to send a reminder to RA concerned and defer the case. The case stands deferred to 26.07.2016.			

95	Case No.: 35/6/81-ALC2/2016	Party Name: PRABHA ENGINEERING PVT. LTD.	Meet No/Date: 6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00101/AM17/	RLA File :03/95/040/00990/AM16/	Lic.No/Date: 0310803991 15.04.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

96	Case No.: 32/6/81-ALC2/2016	Party Name: KALPANA INTERNATIONAL	Meet No/Date: 6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00098/AM17/	RLA File :06/24/040/00005/AM17/	Lic.No/Date: 0610038373 29.04.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

97	Case No.: 34/6/81-ALC2/2016	Party Name: MAYFAIR INTERNATIONAL	Meet No/Date: 6/81-ALC2/2016 14.06.2016	Status:: Deferred
	HQ File :01/81/050/00100/AM17/	RLA File :03/95/040/00077/AM17/	Lic.No/Date: 0310804363 03.05.2016	Defer Date: 26.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands Deferred to 26.07.2016.			

98	Case No.: 31/6/81-ALC2/2016	Party Name: FCI OEN	Meet No/Date: 6/81-	Status::
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 RAJAT SINGH
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi


 VINOD KUMAR KASHYAP
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi

	CONNECTORS LIMITED	ALC2/2016 14.06.2016	Deferred
HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 26.07.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands Deferred to 26.07.2016.			

Offline Agenda for Meeting No. 06/81 dated 14.06.2016

Case No. AR- 188	M/s. Sakshi Impex, Ludhiana.
Meeting No. 06/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 14.06.2016	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that case reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 189	M/s. Crompton Greaves Limited.
Meeting No. 06/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 14.06.2016	RA File No. 03/24/042/00104/AM02
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 190	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 06/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 14.06.2016	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision : NC observed that case reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 191	M/s. Crompton Greaves Limited.
Meeting No. 06/81	F.No. 01/86/050/000323/AM14
Dated:- 14.06.2016	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that case reply of the firm has been referred to DHI for	

(Signature)
BALJIT SINGH
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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(Signature)
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
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comments. NC decided to wait for their comments and defer the case.

The case stands Deferred to 26.07.2016.

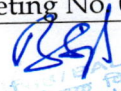
Case No. AR- 192	M/s. Kotsons Pvt. Limited
Meeting No. 06/81	F.No. 01/81/050/00454/AM14
Dated:- 14.06.2016	RA File No.06/24/040/00032/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.
Decision : NC observed that case reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

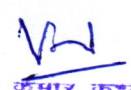
Case No. AR- 193	M/s. Precision Electronics Limited
Meeting No. 06/81	F.No.01/81/50/00087/AM13
Dated:- 14.06.2016	RA File No.05/24/040/00029/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323261 dated 26.04.2012.
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 194	M/s. Vijai Electricals Limited
Meeting No. 06/81	F.No. 01/81/050/00446/AM09/
Dated:- 14.06.2016	RA File No. 09/24/040/00273/AM09/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 195	M/s. Trident Tools Limited
Meeting No. 06/81	F.No. 01/81/050/00270/AM14/
Dated:- 14.06.2016	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 196	M/s. Kotsons Private Limited
Meeting No. 06/81	F.No. 01/81/050/00034/AM16/


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विनोद कुमार कश्यप
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महाविशालय
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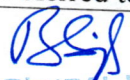
Dated:- 14.06.2016	RA File No. 06/24/040/00030/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610038100 dated 25.03.2015.
Decision : NC decided to ratify the norms for the above as per written comments of DHI vide UO No.3(128)/15-TSW(B) dated 25.05.2016.	
RA may take suitable consequential action accordingly.	

Case No. AR- 197	M/s. Vijai Electricals Limited
Meeting No. 06/81	F.No. 01/81/050/00197/AM12/
Dated:- 14.06.2016	RA File No. 09/24/040/00124/AM12/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011.
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 198	M/s. MC Com Industries (India) Private Limited
Meeting No. 06/81	F.No. 01/81/050/00474/AM13/
Dated:- 14.06.2016	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 199	M/s. MC Com Industries (India) Private Limited
Meeting No. 06/81	F.No. 01/81/050/00074/AM14/
Dated:- 14.06.2016	RA File No. 03/95/040/01053/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310729612 dated 26.03.2013.
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 200	M/s. B.R. Industries Limited
Meeting No. 06/81	F. No. 01/81/050/00372/AM13/DES-II
Dated:- 14.06.2016	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	


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 विनाय कुमार कश्यप
 VINOD KUMAR KASHYAP
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Case No. AR- 201	M/s. Flash Forge Pvt. Limited
Meeting No. 06/81	HQ F.No. 01/81/050/00264/ AM16/DES.II/
Dated:- 14.06.2016	RLA File : 03/94/040/00145/ AM16/
Subject:-	Ratification of norms in respect of advance authorization no. 0310796351 dated 01.06.2015.
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands Deferred to 26.07.2016.	

Case No. AR- 202	M/s. Yamuna Power & Infrastructure Limited
Meeting No. 06/81	HQ F.No. 01/81/050/00127/ AM11/DES.II/
Dated:- 14.06.2016	RLA File : 05/24/040/00170/ AM11/
Subject:-	Ratification/fixation of norms in respect of advance authorization no. 0510270349 dated 11.08.2010.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 26.07.2016.	

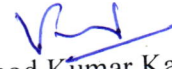
Date:01.07.2016
Place: New Delhi



(Baljit Singh)

Deputy Director General Foreign Trade

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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(Vinod Kumar Kashyap)

Foreign Trade Development Officer

विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: AA No 0210205966 dtd 09.07.15 of M/s Metal Engineering & Treatment Date: 06/10/16 05:44 PM
Co. pvt ltd

To: accounts@metco.in, rabin.metco@gmail.com
Cc: nc2.dgft@nic.in

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

18
14-06-2016

Sir

The following points need further clarification

Per unit weight of export product. If there are 2-3 different types then per unit weight of each type to be mentioned.

Gross weight of each item required and net weight of that item in export product.

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

Regards

K.S.Sodhi

AD-ME


बलजीत सिंह/BALJIT SODHI
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2
14.06.16



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF JOINT DIRECTOR GENERAL OF FOREIGN TRADE
110-111, PARSVANTH PLAZA, DELHI ROAD, MORADABAD-244001

F.No.29/24/40/3/AM12/

232

Dated:

14/6/16

To,

The Director General of Foreign Trade,
Udyog Bhawan,
New Delhi

(Kind attention : Shri Vinod Kashyap, FTDO (DES-II))

**Subject: Fixation of Norms for Adv. Authorization No.2910015775
dt.13.12.2011 in respect of M/s Paramount Export.**

Sir,

Kindly refer to your mail dated 14.6.2016 on the subject mentioned above.
In this context it is informed that Advance Authorization No.2910015775
dt.13.12.2011 issued to M/s Paramount Export, Moradabad on net to net basis with
accountability condition.

Yours faithfully,

(TEJ VIR SINGH)
FOREGIN TRADE DEVELOPMENT OFFICER
FOR JT.DIRECTOR GENERAL OF FOREGIN TRADE

1858

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

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विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

19
14-06-2016

NC Meeting dated 14/06/2016 - Case No. 22/16/81 (M/s L & T Hydrocarbon Engineering Limited) (Advance Authorization No. 3410041368 dated 10.07.2015)

Reply submitted by the firm vide their letter dated 02.05.2016 has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
2. Detailed calculations/basis for the quantities of import items at Sl. No. 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export product and wastages claimed at each stage of manufacture.
3. Size of one roll for import items at Sl. No. 8 & 10.

Norms committee may take a view

14/6/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2016-TSW/19 dated 14/06/2016

BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

24
14-06-2016

NC Meeting dated 14/06/2016- Case No. 19/16/81 (M/s Cords Cable Industries Limited)
(Advance Authorization No. 0510395223 dated 06.08.2015)

Advance Authorisation may be ratified as under:

1. Word "Un-armd" may be deleted from the description of export items from Sl. No.1 to 15.
 2. Quantity of import item at Sl. No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 15.
 3. Quantity of import item at Sl. No.2 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 13 to 15.
 4. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 15.
 5. Quantity of import item at Sl. No.4 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 15.
- Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/24 dated 14/06/2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Seam Industries Ltd for ratification
of norms of AA no 0310798367 dt 21-08-15

DES-II, DGFT may kindly refer to the above mentioned AA of
M/S Seam Industries Ltd. The Applicant has applied for
ratification of norms as per details.

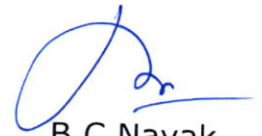
Export

Fabrication of Casing and Girder Parts of ESP Hopper lining
Nozzle Access Walk Way Internal Platform etc. - 1322 MT

Import

The firm has sought import of HR Plate of different grade and
thickness.(19 items) The total weight of Imported Plates comes
to 1363.5 MT. The firm has sought 3% wastage on Steel Plates.
3% wastage is reasonable on Fabrication work. We may
therefore recommend import of HR Steel Plate @ 1.03 kg/kg
content in the export product being less than C-1647.

This issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
17-05-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(44)/16-TSW(B)

dated



बलजीत सिंह/BALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

36
14-06-2016

NC Meeting dated 14/06/2016 - Case No. 36/16/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310798899 dated 15.09.2015)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
"1C x 1.5 Sq. mm- Quantity 2200 Kms. (45760 Kgs.),
1C x 2.5 Sq. mm- Quantity 5100 Kms. (164220 Kgs.),
1C x 4 Sq. mm- Quantity 3200 Kms. (149120 Kgs.),
1C x 6 Sq. mm- Quantity 3500 Kms. (232050 Kgs.),
1C x 10 Sq. mm- Quantity 400 Kms. (44120 Kgs.) &
1C x 16 Sq. mm- Quantity 200 Kms. (32580 Kgs.)"
2. Voltage rating of "1100 Volts" may be specified with the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 481265 Kgs. as 1.01 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 190627.5 Kgs. and 10290 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/36 dated 14/06/2016

बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
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Department of Industrial Policy & Promotion
(TSW)

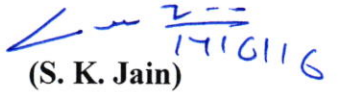
37
14-06-2016

NC Meeting dated 14/06/2016- Case No. 38/16/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310798900 dated 15.09.2015)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
"1C x 1.5 Sq. mm- Quantity 624.5 Kms. (13177 Kgs.),
1C x 2.5 Sq. mm- Quantity 2300 Kms. (74980 Kgs.),
1C x 4 Sq. mm- Quantity 950 Kms. (44745 Kgs.),
1C x 6 Sq. mm- Quantity 120 Kms. (8040 Kgs.),
1C x 10 Sq. mm- Quantity 75 Kms. (8362 Kgs.) &
1C x 16 Sq. mm- Quantity 30 Kms. (4923 Kgs.)"
2. Voltage rating of "1100 Volts" may be specified with the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 105099 Kgs. as 1.01 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 50000 Kgs. and 2677.29 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/37 dated 14/06/2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

Department of Heavy Industry

42
14-06-2016

Subject: Ratification of AA NO. 1110028166, BHEL Bhopal

EP:

1. 315MVA 400KV 3ph Auto Transformer,
2. 100MVA 400KV 3ph Auto Transformer,
3. 125MVAR 400KV Shunt Reactor.

Inputs:

For EP1 as per C-155

For EP2 as per C-159

For EP3 , following:

SI No of AA	Item Name	Quantity (C-1647)
1	CC rods	1.01Kg/kg content in EP
2	CRGO	1.05Kg/kg content in EP
4	Press Board	1.05Kg/kg content in EP

Item 3,5 to 7 are net to net with accountability and nil wastage.


(K.K. Tiwari)

Industrial Advisor

Dy DGFT, DES-II

TSWB: 3/42/2016 DATED 14/6/2016


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

45
14-06-2016

**NC Meeting dated 14/06/2016- Case No. 32/19/81 (M/s Cords Cable Industries Limited)
(Advance Authorization No. 0510395912 dated 14.10.2015)**

Advance Authorisation may be ratified as under:

1. Quantities of export items from Sl. No. 1 to 22 may also be specified as under in addition to their weights.

Sl. No.	Quantity (KMS)	Sl. No.	Quantity (KMS)	Sl. No.	Quantity (KMS)	Sl. No.	Quantity (KMS)
1	13.96	7	31.99	13	38.99	19	2.15
2	7	8	1.1	14	12.8	20	2.45
3	1.4	9	0.15	15	53.5	21	2.5
4	29.01	10	0.15	16	12.4	22	4.55
5	1.4	11	1.25	17	3.5		
6	40	12	9.31	18	2.65		

2. Quantity of import item at Sl. No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 22.
3. Quantity of import item at Sl. No. 2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 22.
4. Quantity of import item at Sl. No. 3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 22.
5. Quantity of import item at Sl. No. 4 i.e. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No. 1 to 22.
6. Quantity of import item at Sl. No. 5 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export product from Sl. No. 13.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/45 dated 14/06/2016


Uday Singh
Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Government of India
Udyog Bhawan, New Delhi


Vinod Kumar Kashyap
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
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Department of Industrial Policy & Promotion
(TSW)

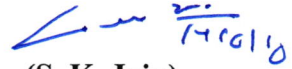
60
14-06-2016

NC Meeting dated 14/06/2016 - Case No. 29/6/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310801720 dated 12.01.2016)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/60 dated 14/06/2016


बलजीत सिंह/BALJIT SINGH
उप निदेशक विदेश व्यापार
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विदेश व्यापार निदेशालय
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Udyog Bhawan, New Delhi

49

14-06-2016

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310799699 dated 27.10.2015- M/s Steel Coated Products Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/ 387 /AM-16/DES-2/69 dated 22.12.2015 for ratification of above mentioned Advance Authorization of M/s JSW Steel Coated Products Limited was forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorization.

In the above connection, it may be noted that Ministry of Steel vide UO of even No dated 30.12.2015 had requested DGFT to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA. DGFT vide their UO note dated 28.04.2016 informed Ministry of Steel about the detail of the quantity, thicknesses and coating weights to be exported under the aforesaid licence.

It may be noted that the export product is covered under **SION C 2034** of Handbook of Procedures Vol-II. The quantity of Zinc Slab/Ingots, Aluminum-Silicon Alloy Slab/Ingots has been calculated as per Engineering Table No 11. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C 2034. The quantity of items of import to be allowed under the aforesaid AA has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)

Deputy Industrial Adviser

✓ **Shri Vinod Kashyap**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(26)/2015-TD dated 13.06.2016



बलजीत सिंह/BALJI SINGH
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विनोद कश्यप
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Foreign Trade Development Officer
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Ministry of Commerce
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Udyog Bhawan, New Delhi

2/2

49
14.6.16

SI.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Mass (Kg) of Zinc Al - Si Alloy for different thickness & coating class of the export product (As per Engineering Table 11)	Quantity of Input per ton of export product				
							Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Aluminium Silicon Alloy - Slab/ Ingots (Kg)
	0310799699 dated 27.10.2015	Cold Rolled Galvannealed Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade with or without resin having thickness 0.25 to 0.64 mm and zinc coating 70 -185 gms/m ² .	22075.000								
			3150.000	0.25	70	50.87	22.13	1,061.13	1.25	0.35	28.74
			5300.000	0.26	70	50.87	22.13	1,061.13	1.25	0.35	28.74
			275.000	0.30	70	43.90	19.10	1,068.92	1.25	0.35	24.80
			25.000	0.40	70	32.71	14.23	1,081.43	1.25	0.35	18.48
			100.000	0.40	150	70.42	30.63	1,039.27	1.25	0.35	39.79
			75.000	0.45	150	60.89	26.49	1,049.92	1.25	0.35	34.40
			50.000	0.48	150	58.26	25.34	1,052.87	1.25	0.35	32.92
			5400.000	0.50	150	55.85	24.29	1,055.56	1.25	0.35	31.56
			75.000	0.50	185	66.19	28.79	1,044.00	1.25	0.35	37.40
			1775.000	0.60	185	57.06	24.82	1,054.21	1.25	0.35	32.24
			5850.000	0.64	150	43.31	18.84	1,069.58	1.25	0.35	24.47

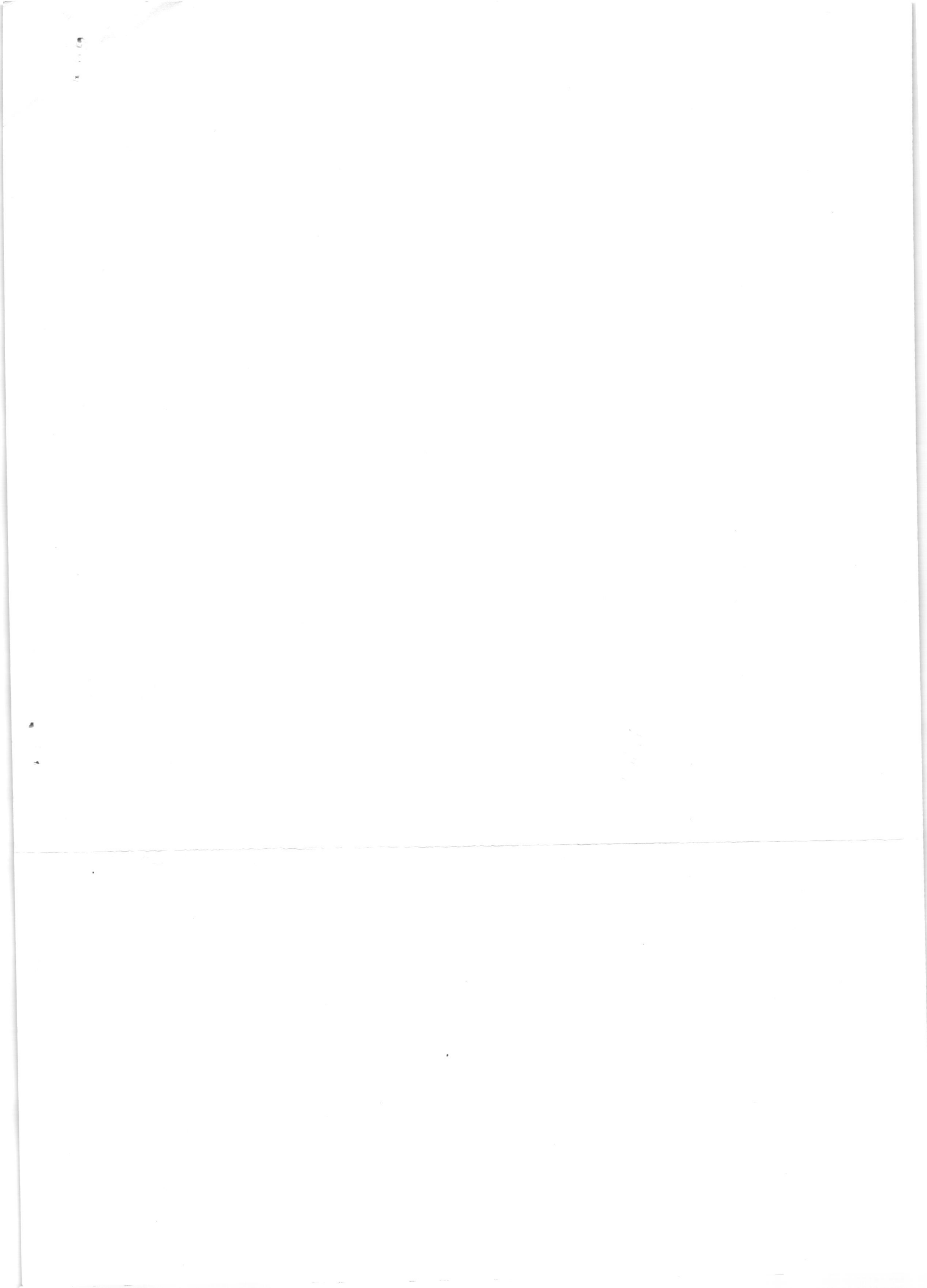
Thakur

Raj

DR. RAJESH K. SINGH
DIRECTOR GENERAL
DEPARTMENT OF FOREIGN TRADE
GOVERNMENT OF INDIA
NEW DELHI

Raj

DR. RAJESH K. SINGH
DIRECTOR GENERAL
DEPARTMENT OF FOREIGN TRADE
GOVERNMENT OF INDIA
NEW DELHI



54
14-06-2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th May, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Bilcare Ltd. for the import of raw material against the export of Coated Aluminium Foil (18 Micron to 30 Micron) - printed for issue of advance licence (Licence No. 3110065766 dated 24.11.2015) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/81/050/475/AM-16/DES-2/121 dated 05.02.2016 forwarded an application for issue of advance licence from M/s. Bilcare Ltd. for the import of raw material against the export of Coated Aluminium Foil (18 Micron to 30 Micron) - printed for issue of advance licence (Licence No. 3110065766 dated 24.11.2015) and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Coated Aluminium Foil (18 Micron to 30 Micron) - printed	1 kg.	Aluminium Foil (18 Micron to 30 Micron)	1.05

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Vinod Kumar Kashyap,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613



बलजीत सिंह / BALJIT SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार निदेशालय
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

64
14-06-2016

NC Meeting dated 14/06/2016- Case No. 19/6/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310801984 dated 22.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 3 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3.
4. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3.
5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3.
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 3.

Norms committee may take a view

14/6/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/64 dated 14 /06/2016

BAJAJ SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

64/

PPB 2016-17
 01/11/2016
 01/11/2016

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. : 03/95/040/00474/AM16

ADVANCE AUTHORISATION NO. : 0310801984 DT. 22.01.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables 1.2 KV 3 Core X 2.5 Sq. MM	0.825	0.202
2	Copper Cond. PVC Insulated Unarmoured Cables upto 750 V. 1 Core X 70 Sq. MM 1 Core X 16 Sq. MM	6.432	3.380
3	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV 3 Core X 10 Sq. MM 4 Core X 6 Sq. MM 3 Core X 16 Sq. MM 4 Core X 25 Sq. MM 4 Core X 50 Sq. MM 4 Core X 150 Sq. MM 4 Core X 240 Sq. MM 4 Core X 300 Sq. MM	22.574	50.273

RSJ
 बलजीत सिंह BAL JIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
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VK
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 Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

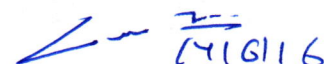
66
14-06-2016

NC Meeting dated 14/06/2016- Case No. 21/6/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310801967 dated 22.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 to 4.
4. Quantity of import item at Sl. No. 3 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export items at Sl. No. 2
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
7. Quantity of import item at Sl.No.6 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2.
8. Quantity of import item at Sl. No. 7 i.e. HDPE Compound may be allowed as 1.05 Kgs./Kg. content in the Export items at Sl. No. 1.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/66 dated 14/06/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi


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Foreign Trade Development Officer
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Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUHTORISATION FILE NO. 03/95/040/00716/AM16

ADVANCE AUHTORISATION NO. 0310801967 DT. 22.01.2016

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (Metric tons)
1	Copper Conductor HDPE Insulated Twin Twisted Unarmoured Cables For 300 V. (Various Sizes) 2 Core X 20 AWG 2 Core X 20 AWG	8085635.000	145.541
2	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU wire screened with CU Tape MDPE Sheathed Unarmoured Cables above 1.1 KV (Various Sizes) 1 Core X 630 Sq. MM (33 KV)	999.000	7.512
3	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 kV. (Various Sizes) 1 Core X 67.46 Sq. MM	560.000	0.423
4	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 5 kV. (Various Sizes) 1 Core X 107.26 Sq. MM	420.000	0.525
5	STR. Non Compact Copper Conductor (Various Sizes) 67.46 Sq. MM 107.26 Sq. MM	53710.000	48.732


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

67
14-06-2016

NC Meeting dated 14/06/2016- Case No. 22/6/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310801969 dated 22.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 & 2 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2..
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 2.
4. Quantity of import item at Sl .No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 1.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/67 dated 14/06/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

67
1

SCHEDULE OF CONSUMPTION AND CIF VALUES OF RAW MATERIALS
 ADVANCE AUTHORISATION FILE NO. 03/95/040/00510/AM16
 ADVANCE AUTHORISATION NO. 0310801969 DT. 22.01.2016

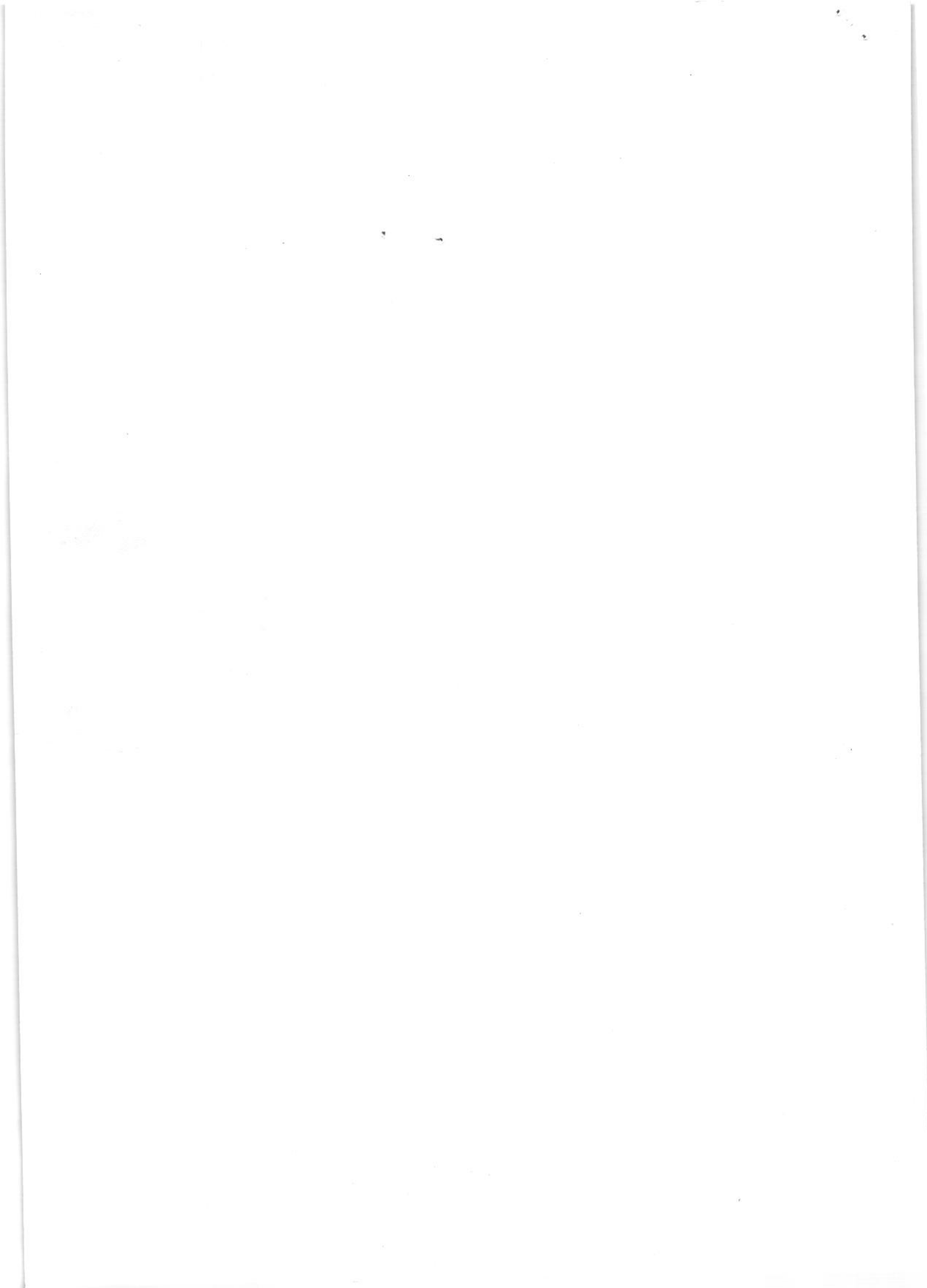
Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.		
1	4 Core X 240 Sq mm		
2	3 Core X 10 Sq mm		
		44.357	45.456
2	Aluminium Conductor XLPE Insulated PVC Sheathed Alluminium Armoured Cables For 1100 V.		
1	1 Core X 500 Sq mm	2.683	5.342

Raj

बलजीत सिंह / BALJIT SINGH
 उप महा निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
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 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi

Vinod

विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
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 Foreign Trade Development Officer
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
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 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion
(TSW)

72
14-06-2016

NC Meeting dated 14/06/2016- Case No. 13/6/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310802109 dated 29.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 & 3.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 4 & 5.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 5.
5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 & 2.

Norms committee may take a view

17/6/16
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/49/2016-TSW/72 dated 14 /06/2016

BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Aluminium Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V. (Various Sizes)		
1	3 Core X 70 Sq mm		
2	3 Core X 150 Sq mm		
3	3 Core X 185 Sq mm		
4	3.5 Core X 240 Sq mm		
5	3 Core X 16 Sq mm		
6	3 Core X 25 Sq mm		
7	3 Core X 50 Sq mm		
8	3 Core X 70 Sq mm		
9	3 Core X 95 Sq mm		
10	3 Core X 120 Sq mm		
11	3 Core X 185 Sq mm		
12	3 Core X 240 Sq mm		
13	3.5 Core X 35 Sq mm		
14	3.5 Core X 50 Sq mm		
15	3.5 Core X 70 Sq mm		
16	3.5 Core X 150 Sq mm		
17	3.5 Core X 185 Sq mm		
18	3.5 Core X 300 Sq mm		
19	4 Core X 16 Sq mm		
20	4 Core X 120 Sq mm		
21	4 Core X 185 Sq mm		
22	4 Core X 240 Sq mm		
23	3.5 Core X 120 Sq mm		
24	3 Core X 10 Sq mm		
		129.947	336.262
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V. (Various Sizes)		
1	7 Core X 2.5 Sq mm		
2	3 Core X 2.5 Sq mm		
3	19 Core X 2.5 Sq mm		
4	3 Core X 2.5 Sq mm		
5	3 Core X 4 Sq mm		
6	2 Core X 2.5 Sq mm		
7	4 Core X 4 Sq mm		
8	19 Core X 2.5 Sq mm		
9	7 Core X 2.5 Sq mm		
10	12 Core X 2.5 Sq mm		
11	4 Core X 2.5 Sq mm		
		796.720	602.625
3	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables For 1100 V. (Various Sizes)		
1	1 Core X 6 Sq mm		
2	1 Core X 6 Sq mm		
		19.000	2.584
4	Aluminium Cond. PVC Insulated PVC Sheathed Unarmoured Cables For 1100 V. (Various Sizes)		
1	1 Core X 35 Sq mm		
		10.000	2.420
5	Aluminium Cond. XLPE Insulated PVC Sheathed AL. Armoured Cables For 1100 V. (Various Sizes)		
1	1 Core X 500 Sq mm		
		1.500	3.063

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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भारत सरकार/Govt. of India

विनोद कुमार कश्यप
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
UD, 29, Jan 2016, New Delhi

81
14-06-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 14/06/2016 - Case No. 9/6/81 (M/s Graphite & Carbon Industries (India) Private Limited) (Advance Authorization No. 0310802948 dated 01.03.2016)

Advance Authorization may be ratified as under on repeat basis as per their Advance Authorization No. 0310796420 dated 04.06.2015 ratified in meeting No.25/81 dated 22/03/2016:

1. Quantity of import item may be allowed as 1.439 Kgs./Kg. content in export items as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2016-TSW/81 dated 14/06/2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

87

14-06-2016

NC Meeting dated 14/06/2016 - Case No. 2/6/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310803293 dated 14.03.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2016-TSW/87 dated 14/06/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Department of Industrial Policy & Promotion
(TSW)

90
14-06-2016

NC Meeting dated 14/06/2016 - Case No. 1/6/81 (M/s A-1 Fence Products Company Pvt. Limited) (Advance Authorization No. 0310803436 dated 18.03.2016)

Firm may be asked to submit the following details:

1. Quantity of Wire Mesh Box(export item) in Nos. also in addition to its weight.
2. Size of Wire Mesh Box(export item).
3. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format.

Norms committee may take a view

1716116

(S. K. Jain)

Development Officer

Norms Committee II

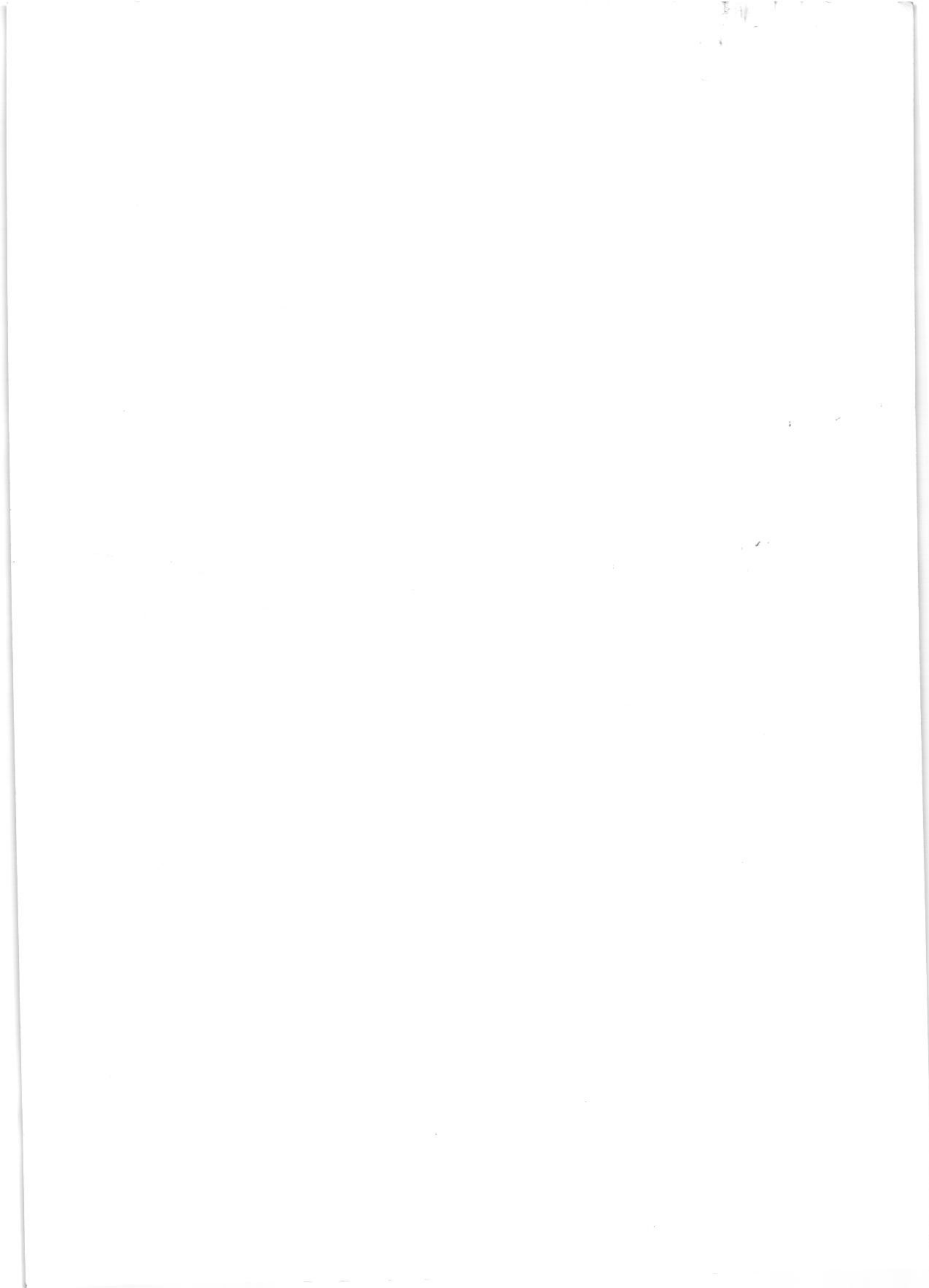
DIPP No.12/49/2016-TSW/90 dated 14/06/2016

B.S.

बलजीत सिंह/BALJIT SINGH
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V.K.

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

AR-192
14-06-2016

Subject: Application of M/S Kotsons Pvt Ltd for ratification of norms of AA no -0610035619 dtd 26-12-13.

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Kotsons Pvt Ltd. the firm has replied vide their letter of dated 12-04-16. It has not submitted requisite information in spite of the reminder. This Office, therefore, does not support the request.

This issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
17-05-16

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(60)/14-TSW(B)

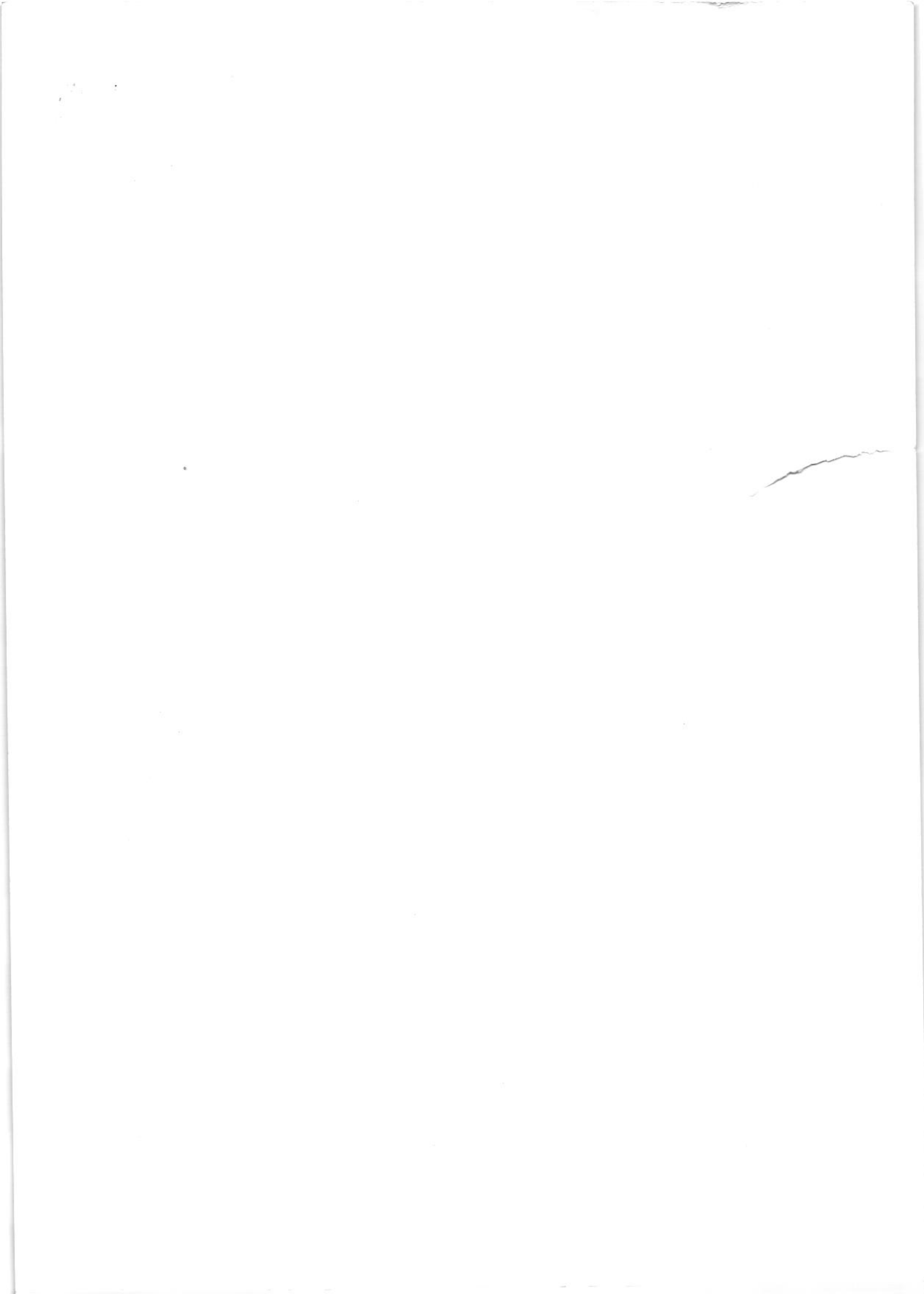
dated



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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

AR-196
14-06-2016

Subject: Application of M/S Kotsons Pvt Ltd for ratification of norms of AA no- 0610038100 dtd 25-03-15

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Kotsons Pvt Ltd. The firm has This issues with the approval of IA (KKT). The firm has not submitted information to this Office letter of 27-05-15 & 05-02-16. As per firm's request, the AA may be considered on repeat basis with 0610038024 dt 31-12-14. The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
25-05-16

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(128)/15-TSW(B)

dated


बलजीत सिंह/BALJIT SINGH
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विदेश व्यापार महानिदेशालय
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